

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:655

ANSWERED ON:11.11.2010

FREIGHT CORRIDOR TENDER

Bajwa Shri Partap Singh;Das Gupta Shri Gurudas;Panda Shri Prabodh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Central Vigilance Commission has conducted enquiry into the allegations, regarding the irregularities in awarding the tenders in dedicated West Freight Corridor;
- (b) if so, the findings thereof;
- (c) whether the tender committee under Dedicate Freight Corridor Corporation (DFCC) has violated all the norms of tendering policy;
- (d) if so, the details thereof;
- (e) whether the CVC had indicated some DFCC officer for graft charges;
- (f) if so, the details thereof and disciplinary proceedings and penal action initiated against culprits;
- (g) whether the Railways authorities had taken any step to expedite the Freight Corridor work; and
- (h) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(SHRI K.H.MUNIYAPPA)

(a) to (f): Yes, Madam. Central Vigilance Commission has observed some deficiencies/irregularities in the Western Dedicated Freight Corridor tender, awarded in the year 2008 by the Dedicated Freight Corridor Corporation of India Limited (DFCCIL). DFCCIL is an independent Public Sector Undertaking under the Ministry of Railways, which is headed by Managing Director and Board of Directors.

Source information regarding irregularities in tenders awarded by DFCCIL, including a report from the Central Vigilance Commission, has been received in the Ministry of Railways, which is under investigation by Departmental Vigilance. However, on the basis of preliminary findings, service termination clause has been invoked against the Managing Director of DFCCIL.

(g) & (h): Yes, Madam. The implementation plan for executing the Western and Eastern Dedicated Freight Corridor projects has been prepared and activities and milestones are being periodically monitored.